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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.2139/2003

New Delhi this the 25th day of April, 2006

**Hon'ble Shri Justice B. Panigrahi, Chairman
Hon'ble Mrs. Chitra Chopra, Member (A)**

Dr. Ajay Kumar Sachdev
S/o Shri P.K. Sachdev
R/o 8/6, West Patel Nagar,
New Delhi-110 008.

-Applicant

(By Advocate: Ms. Rekha Aggarwal)

Versus

1. Union of India through
Its Secretary,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi-110 001.
2. Govt. of NCT of Delhi,
Through its Chief Secretary,
Sachivalaya Bhawan, I.P. Estate,
New Delhi-110 002.
3. The Secretary,
Govt. of NCT of Delhi,
Department of Health & Family Welfare
Sachivalaya Bhawan, I.P. Estate,
New Delhi-110 002.
4. The Director
G.B. Pant Hospital,
New Delhi-110 002.
5. Dr. Anil Kumar Aggarwal,
Professor of General Surgery,
G.B. Pant Hospital,
New Delhi-110 002.

-Respondents

(By Advocate: Shri VSR Krishna, for R-1
Shri Harvir Singh, for R-2 to 4
Shri Nidesh Gupta, for R-5)

ORDER (Oral)

Hon'ble Shri Justice B. Panigrahi:

In this case, the applicant has sought a direction against respondents 2 to 4 for quashing and setting aside order dated 4.9.2003 whereby they have appointed Respondent No.5 as Head of the Department, Department of G.I., Surgery, G.B. Pant Hospital, New Delhi.

2. It appears that during the pendency of this case applicant has resigned from service, as submitted by Mr. Harvir Singh, learned counsel for official respondents supported by Mr. Nidesh Gupta, learned counsel for respondent No.5.

3. With these observations, the application has become infructuous and is accordingly dismissed with liberty to the applicant to approach the Tribunal for fresh cause of action.

Chitra Chopra
(Mrs. Chitra Chopra)
Member (A)

B. Panigrahi
(B. Panigrahi)
Chairman

cc.